

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00380/2018 in & OA/310/00956/2018

Dated Tuesday the 24th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

1.T.Velmurugan,
2.A.Selvam.Applicants

By Advocate M/s. M.Ravi

Vs

1.Union of India rep by,
Secretary to Government of India,
Ministry of Health and Family Welfare,
New Delhi.

2.The President,
JIPMER, Puducherry 605006.

3.The Director,
JIPMER, Puducherry 605006.

4.Deputy Director (Administration),
JIPMER, Puducherry 605006.

5.Mr. Hawa Singh,
Administrative Officer,
JIPMER, Puducherry 605006.Respondents

By Advocate Mr. M. T. Arunan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records on the file of the 4th respondent pertaining to his orders issued in his proceedings (i) no. Admn. I. I. (15) /2014 (order no. 583(2015 series)) dt. 24.11.2015, (ii) no. Admn. I. I. (15)/2014 dt. 24.05.2017 and (iii) no. Admn. I/2017-18, dt. 09.11.2017 with the approval of the 2nd respondent and to quash the same and to issue consequential directions to the respondents herein to pass appropriate orders appointing the applicants herein as Administrative Officers in PB 3 at Rs. 15,600-13900 + GP 5400 with effect from respective dates of their eligibility and to grant all consequential benefits to the applicants herein in a limited time frame as deem fit and pass such further or other orders as this Hon'ble Tribunal deems fit and thus render justice. "

2. It is submitted that the applicants on being aggrieved with the appointment of the 5th respondent and their own non-appointment, submitted Annexure A9 representation to the competent authority dt. 18.09.2015 which is still pending with the authorities. Notwithstanding the representation, the 5th respondent was granted posting as Administrative Officer overlooking the claim of the applicants. Accordingly, the applicants would be satisfied if they are permitted to supplement their pending representation with additional material and citations relating to law in this regard and the respondents directed to consider the same and pass orders within a time limit to be set by the Tribunal.

3. Mr. M. T. Arunan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the applicants are permitted to supplement their Annexure A9 representation dt. 18.09.2015 with additional material within a period of two weeks from the date of receipt of a copy of this order. Upon receipt of such additional material, the respondents shall consider the representation in accordance with law and pass a reasoned and speaking order within a period of two months thereafter.

5. OA is disposed of at the admission stage. Accordingly, MA filed for joining together of the applicants stands disposed of.

(P. Madhavan)
Member(J)

SKSI

24.07.2018

(R.Ramanujam)
Member(A)